31 Written Answers

SHRI K. V. RAGHUNATHA REDDY:

Sir, with regard to prosecution I may make it very clear that the subject-matter on which a prosecution can be thought of is with regard to a discrepancy that is shown to the extent of Rs. 1.16 crores. But when this matter was brought to the notice of (he company of Chartered Accountants called Batliboi and Company, they found that there was no discrepancy and that it was only a mathematical error which occurred. Notwithstanding this, I requested the Department of Company Affairs to go into this question. They first read the statement of the Accountants. Even then I requested them to conduct a second inquiry into the accounts, whether the Auditors' statement itself is correct or not and this aspect of the matter is being gone into by the Department of Company Affairs. If their report says that the Auditors' statement is correct, then no prosecution would start. Otherwise the matter will have to be examined.

SHRI BHUPESH GUPTA : Sir, from the statement it appears that the question of prosecution is under consideration. 1 should like to know why the Government had not launched a prosecution in view of the fact that workers' provident fund is misused, stolen and diverted by this company. I would like to have a clear assurance that such things will be put down ruthlessly by taking appropriate action by sending these people to jail.

SHRI K. V. RAGHUNATHA REDDY: Sir, if a *prima facie* case is made out for the purpose of launching prosecution, I assure the hon. Member that the Government will not feel any hesitation in taking necessary action under the law.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Collection of Irou Ore Welfare Cess

*396. SHRI DHARAMCHAND JAIN : Will the Minister of LABOUR be pleased to state the amount collected as iron ore welfare cess, State-wise as on the 31st December, 1975 and *the* allotment made, Statewise, as on the 31st December, 1975?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): It is not possible to give State-wise figures of collection of cess. The allotment made State-wise as on 31st December, 1975 is as under:—

Region			(Rupees in lakhs)	
1. Goa .				206.63
2. Andhra Prade	sh			7,16
3. Madhya Prad	lesh			158,49
4. Bihar				168.47
5. Maharashtra		•	•	12.42
6. Karnataka	•			73.91
7. Orissa .				183.18
8. India Circle	•			1,98
TOTAL		•		812.24

Financial Crisis In the Nationalised Transport

* 400. SHRI PIARE LALL KUREEL URF PIARE LALL TALIB:

SHRI KHURSHED ALAM KHAN:

SHRI JAGDISH JOSHI:

SHRI KASIM ALI ABID :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the nationalised transport undertakings have approached the Central Government for loan in order to tide over their financial crisis; and

(b) if so, die names of the undertakings and the amount of loss suffered by them during the last three years ?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): (a)

and (b) No such request has been received by the Ceffltral Government from any na-tionalised transport undertaking.